

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.522/2017

Dated Wednesday, the 27th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.R.Veeramuthu, S/o. Raghavel,
21, Droupathi Amman Koil St.,
Mitnamalli, IAF Avadi,
Chennai 600055.Applicant

By Advocate Ms. S. Vijayalakshmi

Vs

The Heavy Vehicle Factory,
Government of India,
Ministry of Defence,
rep by its General Manager,
Heavy Vehicles Factory,
Avadi, Chennai 600054.Respondent

By Advocate Mr. M. T. Arunan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, there is no representation for the applicant or his counsel. The applicant's counsel was not present on the earlier occasions also. It seems that even though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

27.11.2019